

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF PELICAN BIOTECH AND  
CHEMICAL LAB PRIVATE LIMITED**

<b>RELEVANT PARTICULARS</b>		
1.	Name of corporate debtor	Pelican Biotech and Chemical Labs Private Limited
2.	Date of incorporation of corporate debtor	26 <sup>th</sup> May 2008
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies (RoC) – Ernakulam
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U73100KL2008PTC022486
5.	Address of the registered office and principal office (if any) of corporate debtor	3/ 117D, S.NO 98/11 A, Vayalar P.O., Cherthala Thaluk, Vayalar, Alappuzha, Cherthala, Kerala, India, 688536
6.	Insolvency commencement date in respect of corporate debtor	28th May 2024 (Order received on 29 <sup>th</sup> May 2024)
7.	Estimated date of closure of insolvency resolution process	24 <sup>th</sup> November 2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Piyush Kisanlal Jani IBBI/IPA-001/IP-P01439/2018-2019/12164
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: Om Ashray, New Laxminagar, Behind Mazar Ring Road, Gondia, Maharashtra, 441614 Email: <a href="mailto:capiyushj@gmail.com">capiyushj@gmail.com</a>
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: G-19, Shreewardhan Complex, Mezzanine Floor, Besides Landmark Building, Ramdaspath, Wardha Road, Nagpur, Maharashtra, 440010 Email: <a href="mailto:ip.pelicanbiotech@gmail.com">ip.pelicanbiotech@gmail.com</a>
11.	Last date for submission of claims	12 <sup>th</sup> June 2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: The relevant form for submission of claims can be downloaded from <a href="https://ibbi.gov.in/en/home/downloads">https://ibbi.gov.in/en/home/downloads</a> Physical Address: As mentioned in point no. 10


Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of Pelican Biotech and Chemical Labs Private Limited on 28th May 2024 (Order received on 29th May 2024).

The creditors of Pelican Biotech and Chemical Labs Private Limited, are hereby called upon to submit their claims with proof on or before 12<sup>th</sup> June 2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA -Not Applicable.

Submission of false or misleading proofs of claim shall attract penalties.

 Digitally signed by  
PIYUSH KISHANLAL JANI  
Date: 2024.05.30  
15:25:01 +05'30'

Piyush Kisanlal Jani

IRP of Pelican Biotech and Chemical Labs Private Limited

REG No. IBBI/IPA-001/IP-P01439/2018-2019/12164

AFA No.: AA1/12164/02/231123/104886

AFA Validity Date: 05/11/2024

Address: Om Ashray, New Laxminagar, Behind Mazar Ring Road, Gondia, Maharashtra, 441614

Email ID: [capiyushj@gmail.com](mailto:capiyushj@gmail.com)

Date: 30/05/2024

Place: Ernakulam

# India not ready for expanding BRICS grouping membership

**Amiti Sen**  
New Delhi

India is worried about several countries, such as Thailand, Bangladesh and possibly Turkey, queuing up for membership in the BRICS grouping immediately after six nations were allowed entry into the bloc in January this year. It is trying to prevent an immediate re-opening of membership and wants a gap, preferably of five years before more members are admitted, sources have said.

“New Delhi wants a gap of about five years before admission of a second group of countries into BRICS as it believes that a minimum time would be needed for the bloc to adjust its functioning after admission of the six new members on January 1, 2024. It has emphasised this in recent meetings of senior officials and sherpas,” a source tracking the matter told *businessline*. India wants a slowdown in the process of admission of new members into BRICS also because it is concerned about the power structure in the bloc tilting more heavily in China's favour with an increase in membership, the source added. With more than 30 countries queued up for admission, the issue is likely to come up in the meeting of BRICS Foreign Ministers in Nizhny Novgorod, Russia, on June 10 and 11.

“It is becoming increasingly clear that through the expansion of the bloc, China wants to turn the BRICS alliance of major developing nations into an alternative to G20 and other US-led groupings and increase its clout simultaneously. It wants to further challenge the West through the bloc and this is what India may not want,” the source said. India needs to get Brazil's support in delaying the admission of more members. “Brazil, too, doesn't want China's heft to increase. One needs to see what its final stand would be on the matter,” another source said. It will be a difficult battle for India as China and Russia are expected to encourage the expansion of the group as both are aligned against the West. Moreover, the countries in waiting are aspirational and do not want to wait. “India enjoys good diplomatic relations with most of the developing countries that want to be part of the BRICS alliance. It would be difficult to make them wait for five years,” the source added.

### STATE BANK OF INDIA PEERMADA BRANCH

**Rule 8 (1) POSSESSION NOTICE (For Immovable property)**

Whereas, the undersigned being the Authorised Officer of the State Bank of India under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under section 13 (2) read with Rule 3 of the Security Interest (Enforcement) Rules 2002 issued a demand notice dated 04.03.2024 calling upon the borrower Sri. P. Anandaraman, S/o Chinnaiah, 140, C K Nilayam, Padmapadma, Harijan Colony, Peermada, Idukki Dist - 685531 to repay the amount mentioned in the notice being Rs. 23,18,697/- (Rupees Twenty Three Lakhs Eighteen Thousand Six Hundred And Ninety Seven Only) and interest from 04.03.2024 within 60 days from the date of receipt of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under Section 13(4) of the said Act read with Rule 8 of the said Rules on this 28<sup>th</sup> day of May of the year 2024.

The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the State Bank of India for an amount of Rs. 23,18,697/- (Rupees Twenty Three Lakhs Eighteen Thousand Six Hundred And Ninety Seven Only) and further interest, instalments and charges from 04.03.2024 thereon.

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

**DESCRIPTION OF IMMOVABLE PROPERTY**

All that part and parcel of the property consisting of 3.24 Acres 8 Cent of land with building in Sy. No. 85/1 of Peermada Village, Peermada Taluk, Peermada Sub District, Idukki District secured by Settlement Deed No. 507/2016 of 12/11/2016 & 531/2016 dtd 03/03/2016 of Peermada SRO, in the name of Sri. P. Anandaraman C. Bounded: North: Old Pambanar-Koduvakaram Road; West: Pichamuthu-Subramanian Vaka; East: Property of Arudias; South: Babu, Veeraswamy vaka. (Sd/-) Authorised Officer State Bank of India Date: 28-05-2024 Place: Peermada

### NOTICE

This is to inform that, Mrs. Sathya Bhamu, W/o Narayanan Nair, Chembatthuvettill House, Varavur Village, Thalappilly Taluk along with her children Haridas and Ranganatha Pillai applied for an Education Loan from Bank of Baroda, Thiruvambady Devasom Branch, Thrissur after creating Equitable Mortgage of immovable property having an extent of 14.57 Acres in Sy.5/23 of Varavur Village which they got by way of Will No.11/1990 of SRO Wadakkanchery. It is informed that the original of back document No.757/1966 of SRO Wadakkanchery was irrevocably lost on their possession. They further produced the certified copy of the above document before the Bank. Hence, it is hereby declared that, if anybody has any right or claim over the above back document, the same should be intimated to the Bank in writing within seven days. Otherwise the above property will be accepted as a security. Dated this 28<sup>th</sup> Day of May, 2024.

**Branch Manager, Bank of Baroda, Thiruvambady Devasom Branch, Thrissur**

### FEDERAL BANK

The Federal Bank Ltd. Loan Collection & Recovery Department (LCRD) / Thiruvananthapuram Division, 4<sup>th</sup> Floor, Federal Towers, Statue, Thiruvananthapuram-695001, Ph: 0471 232229, 2780665 E-mail: tvmlcrd@federalbank.com | CIN: L65191KL1931PLC000368

**POSSESSION NOTICE**

Whereas the undersigned being the Authorised Officer of the Federal Bank Ltd. under the Securitisation & Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter referred to as Act) and in exercise of powers conferred under section 13(2) of the said Act read with rule 3 of the Security Interest (Enforcement) Rules, 2002 (hereinafter referred to as Rules) issued a demand notice dated 16-01-2024 calling upon the borrowers (1) Shri. Kumanan Aboobaker Sali, S/o Aboobaker, Rahimallyam, Kudappanmoodu P.O., Thiruvananthapuram, Kerala, Pin-695510 (2) Smt. Sharafunnisa Beevi, W/o Kumanan Aboobaker Sali, Rahimallyam, Kudappanmoodu P.O., Thiruvananthapuram, Kerala, Pin-695510 (3) Shri. Sajil Muhammed Sali, S/o Kumanan Aboobaker Sali, Rahimallyam, Kudappanmoodu P.O., Thiruvananthapuram, Kerala, Pin-695510, to repay the amount mentioned in the notice being (a) a sum of Rs.10,33,357.92 (Rupees Ten Lakh Thirty Three Thousand Three Hundred Fifty Seven and Nine Paise Two only) is due from you jointly and severally as on 05.01.2024 under your NRI Housing Loan (HLE) Loan with number 12297300005756 and (b) a sum of Rs.11,47,702.83 (Rupees Eleven Lakh Forty Seven Thousand Seven Hundred Two and Eight Paise Three only) is due from you jointly and severally as on 05.01.2024 under your Home Plus Top up Equity Loan with number 12297600003402 maintained with Amboor branch of the Bank together with interest and costs within 30 days from the date of receipt of the said notice.

The borrowers having failed to repay the amount, notice is hereby given to the borrowers and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under section 13(4) of the said Act read with rule 8 of the said Rules on this 28<sup>th</sup> day of May 2024.

The borrowers in particular and public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Federal Bank Ltd. For a sum of Rs.10,33,357.92 (Rupees Ten Lakh Thirty Three Thousand Eight Hundred Fifty Four and Nine Paise Nine Two only) is due from you jointly and severally as on 15.05.2024 under your NRI- Housing Loan (HLE) Loan with number 12297300005756 and (b) a sum of Rs.11,57,628.83 (Rupees Eleven Lakh Fifty Seven Thousand Six Hundred Eight and Eight Paise Eight Three only) is due from you jointly and severally as on 15.05.2024 under your Home Plus Top up Equity Loan with number 12297600003402 maintained with Amboor branch of the Bank together with interest and costs thereon.

**Description of Mortgaged Immovable Properties**

All the piece and parcel of the land measuring 2.15 Acres together with existing building bearing no. AP-VIII - 382 (as per revenue records) and all other improvements thereon comprised in Re-Sy no. 24/220 (Old Sy no. 744/48), Block no. 34, of Amboor Village, Kattakata Taluk, Neyyattinkal District, Thiruvananthapuram District, Kerala. Bounded as per title deed on East by: Nabeesabeevi vaka vastu, West by: Mythenkannu vaka vastu North by: PWD Road, South by: Asuma Beevi vaka vastu, Bounded as per location sketch on East by: Property of Sirajudeen and Nabeesa, West by: Property of Asuma Beevi North by: Road, South by: Property of Nabeesa Beevi. Place : Thiruvananthapuram (Sd/-) For The Federal Bank Ltd. Date : 28-05-2024 Authorised Officer

### CANARA BANK ARYANAD BRANCH

Sree Vinayaka Towers, Aryanad-695 542

**GOLD AUCTION SALE NOTICE**

The under mentioned person is hereby informed that she has failed to pay the liability in the loan accounts. Notices sent to her by Registered Post have been returned undelivered to the Bank. She is therefore requested to pay off the liability and other charges and redeem the pledged securities on or before 05-06-2024 failing which the said securities will be sold by the Bank in public auction at the cost of the borrower at the Bank's premises at 4:00 P.M. on 05-06-2024 or on any other convenient date thereafter without further notice at the absolute discretion of the Bank.

Notice Date	Loan Number	Name and Address of the Borrower
11-02-2021	180000914469	Shivani, J.S., W/o. Vipin. B., Sunitha Cottate, Pallivetta, Aryanad, Trivandrum.

Note: Amount outstanding should include all liabilities of the party under gold loans as well as any other loan/credit facility.

Date: 29-05-2024 Sd/- Branch Manager, Aryanad Branch

### ALAPPUZHA BRANCH

Chandra Sura, Cullen Road, Malappuram, Alappuzha-688 001, Kerala, Ph: 0477 2584066, E-mail: vijalap@bankofbaroda.com

**POSSESSION NOTICE (For Immovable property)**

Whereas, the undersigned being the authorized Officer of the BANK OF BARODA under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13 (2) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 30-01-2024 calling upon the borrowers Mr. Sundareswaran S and Mrs. Prasasba S to repay the amount mentioned in the notice being Rs. 7,55,904.97 (Rupees Seven Lakhs five thousand nine hundred four and ninety seven paise) within 60 days from the date of receipt of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under sub section (4) of Section 13 of the said Act read with rule 8 of the Security Interest Enforcement Rules 2002, on this 27<sup>th</sup> day of May of the year 2024.

The borrower's attention is invited to provisions of sub section (8) of section 13 of the Act in respect of time available to redeem the secured assets

The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Bank of Baroda Mullakkal Branch Alappuzha for an amount of Rs.7,55,904.97 (Rupees Seven lakhs five thousand nine hundred four and ninety seven paise) and interest thereon from 30-01-2024.

**DESCRIPTION OF THE IMMOVABLE PROPERTY**

All that part and parcel of the property residential house measuring 1.83 Acres in Re Sy 41/3, Old Survey number 89/18-3-1, Block No. 114, Ward No.V, Arayal South Village, Amalappuzha Taluk, Alappuzha District in the name of Mr Sundareswaran S and Prasasba S.Bounded:On the North by: Property of Uthman; On the South by: Property of Sheriff, On the East by: Property of Bijl; On the West by: Property of Jyothi Narayanan and own path. (Sd/-) Chief Manager & Authorized Officer, Bank of Baroda, Date: 27-05-2024

### FORM A PUBLIC NOTICE

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2005) FOR THE ATTENTION OF THE CREDITORS OF PELICAN BIOTECH AND CHEMICAL LABS PRIVATE LIMITED

RELEVANT PARTICULARS	
1 Name of Corporate Debtor	Pelican Biotech and Chemical Labs Private Limited
2 Date of Incorporation of Corporate Debtor	26 <sup>th</sup> May 2008
3 Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies (ROC) - Ernakulam
4 Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U73100KL2008PTC022486
5 Address of the Registered office and Principal office (if any) of Corporate Debtor	3/17D, S. No. 98/11 A, Vayalar P. O., Cheraltha Thalik, Vayalar, Alappuzha, Cheraltha, Kerala, India-688 536
6 Insolvency commencement date in respect of the Corporate Debtor	28 <sup>th</sup> May 2024
7 Estimated date of closure of insolvency resolution process	24 <sup>th</sup> November 2024
8 Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Piyush Kisanlal Jani IIPB/IPA-001/IPP-01439/2018-2019/1264
9 Address and e-mail of the interim resolution professional, as registered with the Board	Address : Om Ashray, New Laxminagar, Behind Mazur Ring Road, Gondia, Maharashtra-441 614. Email : capiyush@gmail.com
10 Add. e-mail to be used for correspondence with the interim resolution professional	Address : G-18, Shreevardhan Complex, Mezzanine Floor, Besides Landmark Building, Rameshpeth, Wardha Road, Nagpur, Maharashtra-440 010. Email : ip.pelicanbiotech@gmail.com
11 Last date for submission of claims	12 <sup>th</sup> June, 2024
12 Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	Not Applicable
13 Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
(a) Relevant Forms and (b) Details of Authorized Representatives available at:	Web link: The relevant form for submission of claims can be downloaded from https://ibbi.gov.in/en/home/downloads *AFa No.: AAI/216/02/23121/0266 *AFa Validity Date: 05.31.2024

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of Pelican Biotech and Chemical Labs Private Limited on 28<sup>th</sup> May 2024 (Order received on 29<sup>th</sup> May 2024). The creditors of Pelican Biotech and Chemical Labs Private Limited are hereby called upon to submit their claims with proof on or before 12<sup>th</sup> June, 2024 to the interim resolution professional at the address mentioned against Entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the Entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against Entry No. 13 to act as authorized representative of the class in form CA (Not Applicable). Submission of false or misleading proofs of claim shall attract penalties.

(Sd/-) Piyush Kisanlal Jani IIP of Pelican Biotech and Chemical Labs Private Limited REG No. IIPB/IPA-001/IPP-01439/2018-2019/1264 \*AFa No.: AAI/216/02/23121/0266 \*AFa Validity Date: 05.31.2024 Date : 30.05.2024 Address : Om Ashray, New Laxminagar, Behind Mazur Ring Road, Gondia, Maharashtra-441 614 Place : Ernakulam Email ID : capiyush@gmail.com

### TO ADVERTISE PLEASE CONTACT

Trivandrum : 9447770974  
Kochi : 9895611430  
Thrissur : 9847862299  
Kottayam : 9447695936  
Kozhikode : 9847200442

thehindubusinessline.

### KERALA GRAMIN BANK

(A Government owned bank sponsored by Canara Bank)

HEAD OFFICE: MALAPPURAM, Regional Office: ERNAKULAM, Coastal Towers, Near Samsakara Junction, Pipeline Road, Palairvattom, Cochin-682025, Ph: 0484-2536301, 2536302, E-mail: roekm@keralagrainbank.com

**DEMAND NOTICE**

Whereas the Authorised Officer of KERALA GRAMIN BANK under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, (54 of 2002) issued demand notices by registered post with an acknowledgement due to the following borrowers/mortgagor/guarantors demanding repayment of loans availed from below mentioned branches within 60 days of receipt of the said notice referred below informing that if the borrower fails to repay the debt mentioned as per the schedule below, the Bank will exercise all or any of the rights detailed under sub-section (8) of section 13 and all other applicable provisions of the said Act including enforcement of security interest created in favour of the Bank. Since the notice (s) detailed below has/have been returned unavailed, we are constrained to cause this publication.

Sl. No.	Borrower/Mortgagor/Guarantor	Particulars of Demand Notice	Description of the immovable properties
1	Nazar K, S/o Ammanni Neduparamba, Panayampal (PO), Alappuzha (DI) - 688566 Subaida P, W/o Nazar Puthukudi, Panayampal (PO), Alappuzha (DI) - 688566	Demand Notice Dated 04.01.2024 for Rs. 7,14,588.84 (Rupees Seven Lakh Fourteen Thousand Five Hundred Eighty Eight and Eighty Four Paise only) as on 21.12.2023 in Loan No. HL:6611532400416 with future interest from 20.12.2023 and Rs. 2,037.74 (Rupees Two Thousand Thirty Seven and Seventy Four Paise only) as on 30.09.2023 in Loan No. KGBS 6815387001216 with future interest from 29.09.2023 incidental expenses, cost & other charges	All the part and parcel of the property consisting of 4.86 Acres of land & Building in Sy. No. 78/9 in Panavally Village, as per document No. 2052/2005 dated 28.07.2005 & document No. 572/2004 dated 23.02.2004 of SRO Panavally. Boundaries: North: Thodu and Road; East: Property of Anilkumar Puthuparackal; South: Property of Vijayanthi; West: Property of Sasikala Ramesan
NPA Date: 21-12-2023		Mortgagor- Nazar K & Subaida P	
Even though the following loan account is linked to the property given in Schedule C, since the loan is not due we are not demanding repayment of the said loan now. In the sale materials, the balance amount of any, shall be appropriated after complying with all the names in this regard.			
Name of the Borrower	Loan Number	Date of Loan	Loan Amount
ARACKAL AGENCIES	MSRCC 40681131001413	13-08-2018	Rs. 10,00,000
2	Omanakuttan V R, (Main Holder), S/o Raman, Akhli Ramam (Joint Holder), S/o Omanakuttan, Usha T (Joint Holder), W/o Omanakuttan, All residing: Vadakkal Chittavelli, OlavaiPU (PO), Alappuzha (DI) - 688526	Demand Notice Dated 07.05.2024 for Rs. 9,48,791.59 (Rupees Nine Lakh Forty Eight Thousand Seven Hundred Ninety One and Fifty Nine Paise only) as on 18.04.2024 in Loan No. HL:66115324002717 with future interest from 18.04.2024 and incidental expenses, cost & other charges	All the part and parcel of the property consisting of 5.26 Acres of land & Building in Sy. No.49/172 in Panavally Village, as per document No. 3430/2006 dated 13.12.2006 of SRO Panavally. Boundaries North: Property of Soman; East: Property of Usha Omanakuttan; South: Property of Rajappan West: Road
NPA Date: 18-04-2024		Mortgagor- Omanakuttan V R	
You are hereby called upon under Section 13(2) of the SARFAESI Act 2002 to discharge the above mentioned liability within 60 days from the date of this notice failing which the Bank will be exercising all or any of the rights under section 13 (4) of the Act. You are also put on notice that as per the terms of sub-section (13) of the Section 13 of the Act, you shall not transfer by sale, lease or otherwise the said secured assets described above. This notice is issued without prejudice to the Banks right to initiate/continue other action or legal proceedings under any other applicable provisions of law.			
Your kind attention is invited to provisions of subsection (8) of Section 13 of the SARFAESI Act which under you can tender the entire amount of outstanding dues together with all costs, charges and expenses incurred by the Bank only till the date of publication of the notice for sale of the secured asset by public auction, by inviting quotations, tender from public or by private treaty. Please also note that if the entire amount of outstanding dues together with costs, charges and expenses incurred by the Bank is not tendered before publication of the notice for sale of the secured assets by public auction, by inviting quotations, tender from public or by private treaty, you may not be entitled to redeem the secured asset(s).			
(Sd/-) Authorised Officer, Regional Office, Ernakulam			

### AXIS BANK LIMITED

Registered Office: "TRISHUL", Opp Samartheswar Temple, Near Law, Garden, Ellisbridge, Ahmedabad-380 006. Retail Assets Center: Axis Bank Ltd., Loan Center, 1<sup>st</sup> Floor, Lillies Towers, Behind English Palli Bus Stop, West Naddakavu, Kammur Road, Calicut - 673011

**Rule 8 (1) POSSESSION NOTICE (For immovable property)**

Whereas, the Authorised Officer of Axis Bank Ltd, "TRISHUL", Opp Samartheswar Temple, Near Law, Garden, Ellisbridge, Ahmedabad-380006 among other things has issued a demand notice dated 16/03/2024 calling upon the Borrowers/Mortgagors/Guarantors (1) M/s Giant Enterprises (Rep. by its Partners Mr. Subin Backer & Mr. Abdul Nazer), 102/3, Athanikkal, West Hill, Calicut - 673 008, (2) Mr. Subin Backer M.K (Partner), S/o Aboobaker M.K, Sanganatha, Methothulazham, Kommet P.O., Marikakudi, Calicut - 673 007, (3) Mr. Abdul Nazer (Partner), S/o Kunji Bava, Puthiya Nalakkath, Mumthaz Manzil, Parappanagudi, Malappuram - 676 319 to repay the amount mentioned in the notice Rs. 1,44,35,633/- (Rupees One Crore Forty Four Lakhs Thirty Five Thousand Six Hundred and Thirty Three Only) being the amount due as on 16.03.2024 together with further contractual rate of interest thereon till the date of payment on the aforesaid amount and incidental expenses, costs, charges etc. within 60 days from the date of receipt of the said notice. The Borrower/Mortgagor/Guarantor having failed to repay the amount, notice is hereby given to the Borrowers/Mortgagors/Guarantor and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of Section 13 of the Act read with rule 8 of the Security Interest Enforcement Rules, 2002 on this 28<sup>th</sup> day of May 2024.

The Borrower/Mortgagor/Guarantor in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Axis Bank Ltd. For an amount of Rs. 1,44,35,633/- (Rupees One Crore Forty Four Lakhs Thirty Five Thousand Six Hundred and Thirty Three Only) being the amount due as on 16.03.2024 together with further interest thereon at contractual rate on the aforesaid amount and incidental expenses, costs, charges etc.

The Borrower's/Mortgagors/Guarantors attention is invited to the provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

**SCHEDULE: DESCRIPTION OF THE IMMOVABLE ASSETS**

All that piece and parcel of land with all other improvements/building/appearances therein having a total extent of 8.89 Acres in Re Sy No.80/12 (80/12-1) of Parappanagudi Village situated in Thirunangadi Taluk, Malappuram District and all other rights therein more fully described under Schedule of Release deed Numbered as 1431/2001 of Parappanagudi SRO in favour of Abdul Nazer Boundaries: East : Road; North : Property of Nisar & Shahnas; West : Property of Kunhimahamed; South : Property of Shajimon. (Sd/-) Authorised Officer, Axis Bank Ltd. Date: 28-05-2024

### Kottungal Branch

No.10/388, Ground Floor, Rahmath Complex, Main Road, Balaramapuram-695501, Thiruvananthapuram District, Kerala Ph. 0471 2400202, 94164 80202, Email: kottungal@tmbank.in CIN: L65110TN1921PLC001908

**DEMAND NOTICE** 10-05-2024

**UNDER SECTION 13(2) OF THE SARFAESI ACT**

1. Mr. M. Sathesh, S/o. Mr. Mohanan, Borrower/ Mortgagor Prop: M/s. Arabian Nights Restaurant, KP XV/974, Uchakkada, Kulathur, Viraly, Thiruvananthapuram - 695506.

Also at Chakkachivakkam, Pozhiyoor, Kulathur, Thiruvananthapuram - 695513.

2. Mrs. Nagammal, Chakkachivakkam, Pozhiyoor, Guarantor Kulathur, Thiruvananthapuram - 695513.

Sub: Demand Notice under section 13(2) of SARFAESI Act in respect of Overdraft Account No. 063700050900095 availed at Kottungal Branch.

By your request, the Bank has granted through its Kottungal Branch from time to time, various credit facilities to the Borrower/Borrowers as per the particulars mentioned in Schedule-A. You, the Borrowers have availed the credit facilities with an undertaking to repay the said credit facilities and executed the necessary loan documents in favour of the Bank and created charge in respect of movables shown in Schedule-B.

Further No.1 you have also created mortgage by way of deposit of title deeds in respect of the property more fully described in Schedule-C as security.

The liability in the above loan account(s) is/are duly acknowledged by you by executing balance confirmation letters and revival letters and also other security documents from time to time. Further the loan account was personally guaranteed by Mrs. Nagammal (No.2 of you).

Consequent to the default committed by the borrower/borrowers in repayment of the principal debt and interest thereon, the loan account, has been classified as Non-Performing Assets(NPA) as on 18.04.2024 as per the directions/guidelines of Reserve Bank of India relating to asset classifications issued from time to time. Despite repeated requests you, the Borrowers have failed and neglected to repay the said dues/outstanding liabilities.

You, the Borrowers, Guarantors and Mortgagors are hereby called upon by this Notice under Section 13(2) to discharge the liability in the above loan account to repay a sum of Rs.20,21,708.00 (Rupees Twenty Lakh Twenty One Thousand Seven Hundred and Eight Only) as on 30.04.2024 to the Bank within 60 days from date of this notice. You are also liable to pay future interest at 12.30 % with monthly rests on the aforesaid amount together with Penal Interest 2.00%, incidental expenses, cost, charges etc.

Bank will exercise all or any of the rights detailed under Sub-Section (4) of Section 13 and under other applicable provisions of the Act if you fail to repay the Bank the aforesaid amount with future interest and all costs and expenses thereon.

You, the Borrowers/Guarantors/Mortgagors are restrained from transferring by way of sale, lease or otherwise, any of the above said assets more specifically mentioned in the schedule hereunder after issuance of this notice as per Section 13(13) of the above Act and any such transfer without prior written consent of the Bank will not affect the rights of the Bank and any such transfer shall be void.

The Borrower's/Guarantor's/Mortgagor's attention is hereby invited to the provisions of sub-section 8 of Section 13 of the Act, in respect of time available to redeem the assets.

**Section 13(8) of the SARFAESI Act.**

Where the amount of dues of the secured creditor together with all costs, charges and expenses incurred by him is tendered to the secured creditor at any time before the date of publication of notice for public auction or invitation of quotations or tender from public or private treaty for transfer by way of lease, assignment or sale of the secured assets -

i) The secured assets shall not be transferred by way of lease assignment or sale of the secured creditor and

ii) In case, any step has been taken by the secured creditor for transfer by way of lease or assignment or sale of the assets before tendering of such amount under this sub-section, no further step shall be taken by such secured creditor for transfer by way of lease or assignment or sale of such secured assets.

This notice is issued without prejudice to the Bank's right to initiate such other actions or legal proceedings as it deems necessary under any other applicable provisions of law.

Sl. No.	Nature of Facility with Account Number	Balance Outstanding as on 30.04.2024	Date of execution of Loan Documents / Last Repay
1	Over Draft 063700050900095	Rs.20,21,708.00	18.01.2023
Total		Rs.20,21,708.00	

**SCHEDULE-C**

Description of the movable security: On hypothecation of stock in trade of provision items like rice, ghee etc, food processing equipment, kitchen items, fittings and furniture and receivables.

**SCHEDULE-C**

Description of the Immoveable security: All the parts and parcel of land to an extent of 6.896 cents (3.44 Acres) in Re Sy.No.3071/9-3 at Virali - Kunnuvill Road, Kulathoor Village and panchayat, Neyyatinkara Taluk, Thiruvananthapuram Districts and residential building constructed there stand in the name of Mr. M. Sathesh. (Sd/-) Authorised Officer Tamlind Mercantile Bank Ltd. For Kottungal Branch Date : 10.05.2024 Place: Kottungal

### BOI BANK

REQUIREMENT OF NEW PREMISES FOR BANK OF INDIA TECHNOPARK BRANCH

Bank of India invites offers for new premises for our Technopark Branch on lease basis. Detailed notification is available on our website www.bankofindia.co.in. Last date for submission of application is 15.06.2024. Any corrigendum/addendum/ notification will be published in the same website only. (Sd/-) Zonal Manager, Thiruvananthapuram Zone

### BOI BANK

REQUIREMENT OF NEW PREMISES FOR BANK OF INDIA ETTUMANOOR BRANCH

Bank of India invites offers for new premises for our Ettumanoor Branch on lease basis. Detailed notification is available on our website www.bankofindia.co.in. Last date for submission of application is 15.06.2024. Any corrigendum/addendum/ notification will be published in the same website only. (Sd/-) Zonal Manager, Thiruvananthapuram Zone

### UCO BANK

(A Govt. of India Undertaking)

**NEERAMANKARA BRANCH TRIVANDRUM-695040, Ph: 0471 2495504**

**GOLD AUCTION NOTICE**

The below mentioned Gold Loan which have been pledged with our Neeramankara Branch of UCO Bank have become due and the loan have not been closed and the pledged articles are not taken back. The pledged articles are to be put to public auction on 14-06-2024 at 1.00 P.M. at Neeramankara Branch. Details of the pledged securities and terms of auction are displayed in the notice board of the branch.

Name & Address of the Borrower: Sri.Bhaskar, T/55/330, Rahul Sree, MRA 21, Kaimanam P.O, Neeramankara, Trivandrum-695040

Net Weight: 5 gm, Reserve Price: 26,550/-

For more details kindly contact our Branch Office.

Place: Neeramankara (Sd/-) Manager, UCO Bank Date : 30-05-2024

### ADVERTISEMENT

The General Public, financial institutions are hereby informed that UCO Bank have become the Licensee, Kizhakkappuzha, Kozhikkamam Kara, Elappara Village is the owner in possession and enjoyment of extent of 40 Acre 4 Sqm of land in Sy.No.184/-22 of Elappara Village which was acquired by him through Settlement deed No. 127/15 registered at Peermada SRO. The aforesaid settlement deed is executed by his father Lawrence vide deed No. 1240/2005 of SRO Peermada executed by Devamanikam by the strength of deed No. 587/93, 1535/89 of SRO Kattappana. It is reported by my clients that the above said prior deeds No. 587/93 and 1535/89 have been misplaced from my client's prior owner custody and all efforts to trace out the same were made and was not fruitful. Hence I hereby notify that if anybody is having any objection, claim, interest, dispute for the alienation or encumbering the properties without the originals then you may contact the undersigned with the document/proof substantiating their objections/claims/details of dispute/s within Ten (10) days from the date of this publication, failing which, my clients will proceed to complete the transactions without the originals and thereafter no claims/objections/disputes will be entertained

Siby Scaria, Advocate, Kattappana 28.05.2024

### MUTHOOT FINCORP LTD. GOLD AUCTION NOTICE

Regd. Office: Muthoot Centre, TC No 4712322, Punnem Road, Thiruvananthapuram, Kerala, India - 695001. CIN : U65929KL1997L011518 Ph : 2930 421 4000, 2331427

Notice is hereby given for the information of all concerned, that Gold ornaments pledged with the under mentioned branches of the company in different taluks of Kottayam district for the which were overdue for redemption and have not been redeemed so far in spite of repeated notices, will be auctioned as per the schedule given below. The bidders are requested to remit earnest money deposit of rupees Five lakhs only and to produce Photo ID card and Pan Card. The successful bidders are requested to make all payments including VAT through RTGS/NET only.

**CHANGANASSERY TALUK - Auction Centre: Muthoot FinCorp Ltd., OPP PVT Bus Stand, Punnema, Kottayam. Auction Date: 12.06.2024 Auction Time: 10.00 am -**

**CHANGANASSERY-COLLEGE ROAD:** 0014000011, 0014000142, 0014000151, 0014000163, 0014000194, 0014000198, 0014000201, 0014000202, 0014000224, 0014000242, 0014000244, 0014000245, 0014000246, 0014000247, 0014000248, 0014000249, 0014000250, 0014000251, 0014000252, 0014000253, 0014000254, 0014000255, 0014000256, 0014000257, 0014000258, 0014000259, 0014000260, 0014000261, 0014000262, 0014000263, 0014000264, 0014000265, 0014000266, 0014000267, 0014000268, 0014000269, 0014000270, 0014000271, 0014000272, 0014000273, 0014000274, 0014000275, 0014000276, 0014000277, 0014000278, 0014000279, 0014000280, 0014000281, 0014000282, 0014000283, 0014000284, 0014000285, 0014000286, 0014000287, 0014000288, 0014000289, 0014000290, 0014000291, 0014000292, 0014000293, 0014000294, 0014000295, 0014000296, 0014000297, 0014000298, 0014000299, 0014000300, 0014000301, 0014000302, 0014000303, 0014000304, 0014000305, 0014000306, 0014000307, 0014000308, 0014000309, 0014000310, 0014000311, 0014000312, 0014000313, 0014000314, 0014000315, 0014000316, 0014000317, 0014000318, 0014000319, 0014000320, 0014000321, 0014000322, 0014000323, 0014000324, 0014000325, 0014000326, 0014000327, 00140003

